

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 299
TO BE ANSWERED ON 05.02.2019**

INCLUSION OF CASTES IN OBC LISTS

299. KUMARI SHOBHA KARANDLAJE:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has received requests/proposals for inclusion of certain communities/castes in the Central List of OBCs during the last three years ;
- (b) if so, the details thereof along with the action taken/being taken by the Government on such requests so far, caste and State/UT-wise;
- (c) whether any requests from States are pending with the Government for inclusion/ exclusion of castes/communities and if so, the details thereof;
- (d) the criteria/procedure being followed to include the castes from BC list of States into Central List of OBCs ;
- (e) the advice of the National Commission on Backward Classes (NCBCs) received for inclusion of castes/ communities in the Central List of OBCs for different States/UTs during the said period ;
- (f) the time by which the Commission to Examine Sub-categorisation of OBCs (CESOB) is expected to submit its report to the Government; and
- (g) whether the Government has carried out any study regarding the criteria of classification of BCs adopted by the State of Karnataka and if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHAN PAL GURJAR)**

(a) to (c): Inclusion of castes/communities in the Central List of OBCs is a continuous process. Proposals have been received from various States during the years 2016, 2017 and 2018 for inclusion of castes/communities in the Central List of OBCs. The State-wise and year-wise status is at Annexure. At present, no proposal for inclusion of caste/community from State/UT is pending with the Government.

(d): The National Commission for Backward Classes (NCBC) constituted w.e.f. 15.08.2018 by insertion of new article viz. article 338B in the Constitution, similar to article 338, applicable for National Commission for Scheduled Castes and article 338A applicable for National Commission for Scheduled Tribes, would have the powers and responsibilities that of NCSC for SCs and NCST for STs including power to advice on inclusion in the Central List of OBCs.

(e) No such advice received from erstwhile National Commission for Backward Classes is pending with the Government.

(f): The Commission to Examine Sub-categorization of Other Backward Classes is mandated to submit its report by 31.05.2019.

(g): No, Madam.

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHNA PAL GUPTA)

Annexure

Statement showing State-wise & year-wise status of processing of proposals for inclusion of castes/communities in the Central list of OBCs during the last three years.

| State | No. of Entry | Status |
|--|--------------|-------------------------------------|
| 2016 | | |
| Andhra Pradesh | 09 | Included in the Central List of OBC |
| Bihar | 02 | Included in the Central List of OBC |
| Jharkhand | 05 | Included in the Central List of OBC |
| Jammu & Kashmir | 02 | Included in the Central List of OBC |
| Maharashtra | 01 | Included in the Central List of OBC |
| Madhya Pradesh | 11 | Included in the Central List of OBC |
| Uttarakhand | 02 | Included in the Central List of OBC |
| Telangana | 86 | Included in the Central List of OBC |
| 2017 and 2018 | | |
| No advice received from erstwhile NCBC on the proposals/requests is pending with the Government. | | |

An 'entry' for this purpose includes caste, its synonyms and sub-castes